

Workers' Education Centre in Jammu and Kashmir

1926. **Shri D. C. Sharma:** Will the Minister of Labour and Employment be pleased to state whether any workers' education centre has been opened in Jammu and Kashmir?

The Deputy Minister of Labour (Shri Abid Ali): No.

Refugee Colonies in West Bengal

1927. **Shri D. C. Sharma:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any amount was allocated for West Bengal for the development of refugee colonies in 1960-61; and

(b) if so, what is the amount spent so far and for how many colonies?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) A provision of Rs. 30.00 lakhs has been made in the Revised Estimates for 1960-61 for the development of the colonies of displaced persons in West Bengal.

(b) The information has been asked for from the Government of West Bengal and will be laid on the Table of the Sabha when received.

Small Scale Industries in Punjab

1928. **Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state:

(a) what is the value of machinery supplied by the National Small Industries Corporation to the following institutions in Punjab during 1958-59 and 1959-60;

(i) Industrial Estates in Punjab State;

(ii) Community Development Blocks;

(b) the value of articles manufactured by these institutions and the purchases by State and Central Governments; and

(c) the value of machinery so far assigned to them?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The information is not readily available and the collection of it will involve a disproportionately large amount of labour and time.

Fertilizer Plant at Visakhapatnam

1929. { **Shri Rajendra Singh:**
Shri Ram Krishan Gupta:
Shri Rami Reddy:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have received proposals from private parties to set up fertilizer plants at Visakhapatnam and other places; and

(b) if so, the broad conditions which each party has submitted to Government for consideration?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Yes, Sir. Applications for grant of licence to set up a fertilizer factory at Vishakhapatnam in Andhra Pradesh and another at Hanumangarh in Rajasthan are at present under consideration.

(b) The applicants have formulated their proposals on the basis of facilities available at each site and keeping in view the anticipated requirements for fertilizers in the surrounding areas. The entire capital expenditure on the projects including the foreign exchange component will be arranged by the parties themselves.

Displaced Persons' Camps in Eastern Zone

1930. { **Shri Ram Krishan Gupta:**
Shri D. C. Sharma:
Shri Bimal Ghose:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 126 on the 4th August, 1960 and state the nature of progress made so far in respect of closure of

camps and dispersal of inmates under rehabilitation schemes in Eastern Zone?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Progress of rehabilitation of displaced camp families in the Eastern Zone is as under:—

Date	Number of camps	Population (Persons)
1-7-60	82	1,01,710
15-11-60	78	93,187
Reduction	4	8,523

Dalmia Concerns

1931. { Shri Ram Krishan Gupta:
Shri A. M. Tariq:
Shri D. C. Sharma:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 259 on the 4th August, 1960 and state the progress since made by the Commission of Inquiry into the investigation of the affairs of Dalmia concerns?

The Minister of Commerce (Shri Kanungo): As already mentioned earlier the Commission of Inquiry had handed over all the "Statements of Matters" to the concerned persons and thereby completed the "Investigation Stage" of its inquiry. In all, 257 sets of "Statements of Matters" were handed over and the Commission fixed the dates for filing the replies from 15th June, 1960 to 31st August, 1960. The time for filing the replies was extended by the Commission in several cases at the request of the persons concerned. Replies to 186 sets out of 257 sets served have been received by the Commission. Several persons concerned have raised preliminary objections including *inter alia* objections to the constitution and jurisdiction of the Commission. The Commission at its public hearings

held at Bombay on 5th and 6th December, 1960, considered some of these objections and have passed their orders.

Three other persons, viz., Sarvashri R. K. Dalmia, R. P. Curha and S. K. Sanghi have filed with petitions before the circuit Bench of the Punjab High Court challenging the legality and validity of the Commission, its constitution and jurisdiction, etc. These writ petitions have been admitted and the Union of India, which is also a party to the petitions, have filed affidavits in reply. These petitions may come up for hearing before the Court in the week commencing 16th January, 1961.

2. Meanwhile the replies received which, in many cases, are quite voluminous are being processed. The Commission has also been preparing the ground-work relating to the recommendatory measures to be reported under sub-clauses (10) and (11) of clause I of the Notification constituting the Commission of Inquiry. The question of drawing up a "set of issues" will be considered by the Commission after replies received by them are processed.

Industries (Development and Regulation) Act, 1951

1932. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 751 on the 25th August, 1960 and state at what stage is the question of assuming more powers under the Industries (Development and Regulation) Act, 1951 to take over industries which close down or go into liquidation on account of internal quarrel of the management?

The Minister of Industry (Shri Manubhai Shah): The matter is still under consideration.

Social Security Scheme for Industrial Workers

1933. **Shri Ram Krishan Gupta:** Will the Minister of Labour and Employ-